

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-28/2003(Pt.)/ 680 /A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Sanjay Hazarika,
District and Sessions Judge,
South Salmara Mankachar.

Dated Guwahati the ¹⁴30 January, 2025.

Sub: **Casual leave.**

Ref:- Your letter No. DJ.SSM-I.3/Esstt/2021-2025/224/E dated 27.01.2025.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 01.02.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 30.01.2025 till the morning of 04.02.2025**, has been granted. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Div), South Salmara, Mankachar, and in her absence, Addl. CJM, South Salmara, and in his absence, SDJM(M), Hatsingimari, South Salmara-Mankachar, and in his absence, Civil Judge (Jr. Div)-cum-JMFC, Hatsingimari, South Salmara-Mankachar will remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No..HC.VII-28/2003(Pt.)/ 681 /A, dated , 30-01-2025

Copy to :

1. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

[Signature]